

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211

120(ND)09

**CA-56/2024, IA-48/2021,
CA-405/2022, CA-408/2022, Invt. pett.-4/2022**

IN THE MATTER OF:

Sh. Neelamber Agarwal

...

Applicant/Petitioner

Versus

M/s. Neel Padam Builders Pvt. Ltd. & Ors.

...

Respondent

Under Section: 397/398 of Comp. Act.

Order delivered on 29.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Eshna Kumar, Adv. Anuj Shah, Adv. Lakshmi,
Adv. Akshat Maheshwari, Adv. Bineesh K., in
CA-56/2024

For the Respondent : Adv. Abhijit Mittal, Mr. Pulkit
Khanduja Adv. for Respondent No. 1 and 2

For the Intervenor : Adv. Shradhanjali Patra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-56/2024, IA-48/2021, CA-405/2022, CA-408/2022, Invt. pett.-

4/2022: Ms. Eshna Kumar, Ld. Counsel for the Petitioner submitted that the parties are in talk to arrive at settlement qua the controversy espoused in the petition. Having submitted so, she prayed for an adjournment. At her request, the hearing is deferred to 16.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**